

**Shri Hari Vishnu Kamath:** What is this? He does not even stand properly. Let him stand up properly.

**Shri Nanda:** We can take further steps also. At the moment, to our satisfaction, the steps are being taken. We can take further steps also.

**Mr. Speaker:** The Question Hour is over. Papers to be laid on the Table.

#### WRITTEN ANSWERS TO QUESTIONS

##### Wage Board for Journalists

\*66. **Shri Ramachandra Ulaka:**  
**Shri Dhuleshwar Meema:**

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether the Wage Board for the working and non-working journalists has submitted its final report;

(b) if so, the recommendations thereof;

(c) the decision of Government thereon; and

(d) if the answer to part (a) above be in the negative, the reasons for the delay?

**The Minister of Labour Employment and Rehabilitation (Shri Jagjivan Ram):** (a) Not yet.

(b) and (c). Do not arise.

(d) Both these Wage Boards have to deal with important matters and they have to consider the view points of various interests. The work of the Boards is progressing and is now nearing its final stage.

##### Strike by Telephone Operators in Delhi.

\*67. **Shri D. C. Sharma:**  
**Shri Sidheshwar Prasad:**  
**Shri Liladhar Kotoki:**  
**Shri Naval Prabhakar:**

**Shrimati Savitri Nigam:**

**Shri Bagri:**

**Dr. Ram Manohar Lohia:**

**Shri Madhu Limaye:**

**Shri Kishen Pattnayak:**

**Shri Hukam Chand Kachhavaiya:**

**Shri Rameshwaranand:**

**Shri Raghunath Singh:**

**Shri Bibhuti Mishra:**

**Shri Subodh Hansda:**

**Shri S. C. Samanta:**

**Shri M. L. Dwivedi:**

**Shri Bhagwat Jha Azad:**

**Shri Gulshan:**

**Shri Onkar Lal Berwa:**

**Shri Basumatari:**

**Shri D. D. Puri:**

Will the Minister of **Communications** be pleased to state:

(a) whether telephone service in Delhi was disrupted due to the strike by the Telephone Operators during May, 1966:

(b) if so, the cause of the strike;

(c) the loss suffered by the Department as a result thereof; and

(d) the action taken in the matter?

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao):**

(a) No. Delhi Telephone system is a fully automatic system. As such the local telephone service within the city was not affected by the strike of telephone operators on 24th and 25th May 1966. The Special Services, viz., Local Assistance and Directory Enquiry Services, were affected for 15 minutes on 25th May 1966 due to pen-down strike by operators staffing these services. In some of the local exchanges, the operators staffing the Test Desks which test subscribers' lines also resorted to pen-down strike for varying periods at different times. However, the maintenance work of telephone equipment and lines plant both indoor and outdoor was unaffected.

In respect of Trunk Service, the routes on which Subscriber Trunk Dialling is in operation were not affected. Similarly, incoming trunk traffic from major stations in the country to Delhi which are dialled by the distant trunk operators into Delhi Telephone System were not affected. Only trunk traffic originating in Delhi and traffic transited by the Delhi Trunk Exchange were affected due to pen-down strike by operators for  $\frac{1}{2}$  hour on 24th and 1 hour on 25th May, 1966. However, during these periods the Supervisory staff, including the officers staffed some of the key positions to maintain the most essential services.

(b) One telephone operator was suspended in Delhi Gate Telephone Exchange on 24th May, 1966 for alleged indiscipline. The strike was in protest against that suspension.

(c) It is not possible to assess the exact loss of revenue. On trunk calls booked by Delhi subscribers the loss may be estimated as approximately Rs. 3,000/- for the total strike period.

(d) Disciplinary proceedings have been initiated against the telephone operator suspended in Delhi Gate Telephone Exchange.

#### Legislation to Control Private Educational Institutions

\*68. **Shri H. N. Mukerjee:**  
**Shri Shree Narayan Das:**  
**Shrimati Jayaben Shah:**  
**Shri R. S. Pandey:**  
**Shri M. K. Kumaran:**

Will the Minister of Education be pleased to state:

(a) whether Government propose to introduce legislation to control private educational institutions in the country with a view to curbing their malpractices;

(b) if so, the salient features of the proposed legislation; and

(c) when it is expected to be brought before the Parliament?

**The Minister of Education (Shri M. C. Chagla):** (a) and (c). A model Bill has been prepared and sent to the State Governments for necessary action and comments thereon, if any. The question of enacting this measure in respect of the Union Territories is under consideration.

(b) The Bill aims at regulating the establishment, maintenance and activities of private (unrecognised) educational institutions preparing students for recognised degrees, diplomas and certificates.

#### Fertilizer Plant, Mangalore

\*69. **Shri A. S. Alva:**  
**Shri Baswant:**  
**Shri Vishwa Nath Pandey:**  
**Dr. P. Srinivasan:**  
**Shri Surendra Pal Singh:**  
**Dr. Mahadeva Prasad:**  
**Shri Basappa:**  
**Shri Bade:**  
**Shri Onkar Lal Berwa:**  
**Shri Kashi Ram Gupta:**  
**Shri Hukam Chand**  
**Kachhaviya:**

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the FACT made a survey of Mangalore with a view to start a fertilizer factory there and whether they have submitted a feasibility report in that connection;

(b) whether Government have come to a conclusion to start a factory there by themselves or to give a licence to private parties; and

(c) when the factory is likely to be established?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) Yes Sir.

(b) and (c). A letter of Intent has been issued to M/s International Development and Investment Co. Limited Nassau Bahamas/Duga Enterprises (P) Limited, New Delhi, on 20th June, 1966 who will submit detailed proposals within a period of six months.